

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 109**  
**(IB)-1471(PB)/2019**

**IN THE MATTER OF:**

Tikka Tar Danosa (India) Pvt. Ltd.  
Vs.

.... Applicant/petitioner

C & C Constructions Ltd. & anr.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.07.2019**

**Coram:**

**SH. R. VARADHARAJAN,**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner  
For the RP

Mr. Pradeep Gupta, Adv.  
Ms. Arunima Bhattacharjee, Adv.

**ORDER**

Ld. Counsel for the petitioner present.

It is brought to our notice that already Corporate Insolvency Resolution Process has been initiated against the corporate debtor by this Tribunal in CP. No. (IB)-1367(PB)/2018 vide order dated 14.02.2019. In the circumstances we direct the petitioner to file the claim before the IRP appointed by this Tribunal and subsequently confirmed as RP by the CoC in its meeting. The IRP/RP shall consider the claim as per the provisions of Insolvency & Bankruptcy Code, 2016 as well as attendant Rules and Regulations framed thereunder.

CP. No. (IB)-1471(PB)/2019 stands disposed of in terms of above order.

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

*Sd/-*

**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**